Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 144-2018/Ext.] CHANDIGARH, WEDNESDAY, AUGUST 29, 2018 (BHADRA 7, 1940 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 29th August, 2018

No. 28-HLA of 2018/55/18947.— The Haryana Panchayati Raj (Amendment) Bill, 2018, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 28- HLA of 2018

THE HARYANA PANCHAYATI RAJ (AMENDMENT) BILL, 2018

A

BILL

further to amend the Haryana Panchayati Raj Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Panchayati Raj (Amendment) Act, 2018. Short title.

2. In section 163 of the Haryana Panchayati Raj Act, 1994 (hereinafter called the principal Act), after the words "provisions of this Act", the words "and rules made thereunder" shall be inserted. Amendment of section 163 of Haryana Act 11 of 1994.

3. Sections 164, 165 and 166 of the principal Act shall be omitted. Omission of section 164, 165 and 166 of Haryana Act 11 of 1994.

STATEMENT OF OBJECTS AND REASONS

To avoid inconsistency between the number of voters in the Assembly electoral rolls and the Panchayati Raj Institutions electoral rolls, it is necessary to adopt the Assembly electoral rolls for the purpose of elections of Panchayati Raj Institutions.

Hence this Bill

OM PRAKASH DHANKAR,
Development & Panchayats Minister, Haryana.

Chandigarh:
The 29th August, 2018.

R. K. NANDAL,
Secretary.

[प्राधिकृत अनुवाद]

2018 का विधेयक संख्या 28-एच०एल०ए०

हरियाणा पंचायती राज (संशोधन) विधेयक, 2018

हरियाणा पंचायती राज अधिनियम, 1994, को आगे संशोधित
करने के लिए
विधेयक

भारत गणराज्य के उनहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित होः—

1. यह अधिनियम हरियाणा पंचायती राज (संशोधन) अधिनियम, 2018, कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा पंचायती राज अधिनियम, 1994 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है), की धारा 163 में, "इस अधिनियम के उपबन्धों" शब्दों के बाद, "और इसके अधीन बनाए गये नियमों" शब्द रखे जाएंगे। 1994 का हरियाणा अधिनियम 11 की धारा 163 का संशोधन।

3. मूल अधिनियम की धारा 164, 165 तथा 166 का लोप कर दिया जाएगा। 1994 का हरियाणा अधिनियम 11 की धारा 164, 165 तथा 166 का लोप।

उद्देश्यों तथा कारणों का विवरण

विधान सभा चुनाव मतदाता सूची तथा पंचायती राज संस्थाओं की मतदाता सूची में मतदाताओं की संख्या में भिन्नता से बचने के लिए पंचायती राज संस्थाओं के चुनाव हेतु विधान सभा चुनाव मतदाता सूची को अपनाया जाना आवश्यक है।

अतः यह बिल प्रस्तुत है।

ओम प्रकाश धनखड़,
विकास एवं पंचायत मंत्री, हरियाणा।

चण्डीगढ़:
दिनांक 29 अगस्त, 2018.

आर० के० नांदल,
सचिव।

56506—H.V.S.—H.G.P.,Chd.